BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 1184 of 2024

IN THE MATTER OF:

NEWS ITEM TITLED "BIHAR RAMPANT ILLEGAL SAND MINING THREATENS GANGETIC RIVER DOLPHINS IN GANGA TRIBUTARIES" APPEARING IN NEWS CLICK DATED 02.09.2024

AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (RESPONDENT No. 3)

INDEX

S. No.	Particulars	Page Nos.
1.	Affidavit on behalf of Ministry of Environment, Forest and Climate Change (Respondent No. 3)	**1-7**
2.	Copy of the Notification dated 31.07.2014, **ANNEXURE R3/1**	**8-15**
3.	Copy of the Notification dated 14.06.2019, **ANNEXURE R3/2**	**16-26**
4.	copy of the notification S.O. 637 (E) dated 28.02.2014, **ANNEXURE R3/3**	**27-28**
5.	copy of the Notification S.O. 1886 (E) dated 20.04.2022, **ANNEXURE R3/4**	**29-34**

BISHWAMBHAR MAHTO ★ NOTARY PUBLIC Reg. No. 174/2016-1804J ★ Ranchi, Jharkhand (India)

02 JAN 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 1184 of 2024

IN THE MATTER OF:

NEWS ITEM TITLED "BIHAR RAMPANT ILLEGAL SAND MINING THREATENS GANGETIC RIVER DOLPHINS IN GANGA TRIBUTARIES" APPEARING IN NEWS CLICK DATED 02.09.2024

AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (RESPONDENT No. 3)

MOST RESPECFULLY SHOWETH:

I, Sandeep Nandi, S/o- Shri R.N.Nandi aged about 47 years currently working as Scientist 'B' in the Ministry of Environment, Forest and Climate Change (MoEFCC), Regional Office, Ranchi, having office located at 2nd floor, Headquarter- Jharkhand State Housing Board, Harmu Chowk, Ranchi-834002, do hereby solemnly affirm and state as under:-

1. That I, in my official capacity of Scientist 'B' in the Ministry Environment, Forest and Climate Change, Regional Office, Ranchi i.e. Respondent No.3 in the above mentioned matter, am conversant with the facts and circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit.

Authorised under Notaries Act 1952 & Notaries Rules 1956 Govt. of Jharkhand Ranchi (India)
02 JAN 2025
Ref. No. 08 Date
Sandeep Nandi
BISHWAMBHAR MAHTO NOTARY PUBLIC REG. NO. 174/2016-1804J Ranchi, Jharkhand (India)
02 JAN 2025

2. That a short affidavit is being filed by the answering respondent at this stage and craves leave and liberty to file a detailed Reply Affidavit to the aforesaid application, as and when required.

3. That the present matter is registered as a suo motu matter based on the news item titled "Bihar Rampant Illegal Sand Mining Threatens Gangetic River Dolphins in Ganga Tributaries" appearing in News Click dated 02.09.2024. The news item relates to the severe impact of rampant illegal sand mining on the Gangetic river dolphins and the river ecosystems in Bihar. As per the news item, despite a ban during the monsoon season, illegal sand mining continues unabated in the Ganga and its tributaries, including Gandak, Ghaghra, Mahananda, Parman, and Kosi. The news item highlights that large-scale illegal sand mining is damaging river beds and their ecology. It is also changing the morphology and natural flow of rivers, as huge volumes of sand is being extracted through machines.

4. It is humbly submitted that, the State Department of Mines and Geology is the Nodal Authority in the State for dealing with the allotment of mining leases under the Mines and Minerals (Development and Regulation) Act (MMDR Act) and is entrusted with the enforcement and regulation of mining operations in a State including illegal mining. Further, the State Government is empowered under Section 23 C of the Mines and Minerals (Development and Regulation) Act 1957(MMDR Act) to make rules for prevention of illegal mining, transportation and storage of minerals.

5. That, the State Pollution Control Board is the Nodal Authority in the State for dealing with cases related to pollution or environment management coming under the purview of the Water (Prevention and Control of Pollution) Act,

Sandeep Nandi

BISHWAMBHAR MAHTO NOTARY PUBLIC Reg. No.- 174/2016-1804J Ranchi, Jharkhand (India)

02 JAN 2025

1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment Protection Act 1986.

6. That the Central Government has enacted Water (Prevention and Control of Pollution) Act, 1974, which specifically deals with issues related to control and abatement of pollution in water bodies including rivers. The implementation of the provisions of the Act is with the Central Pollution Control Board (CPCB) and concerned State Pollution Control Boards (SPCBs).

7. That vide S. O. No. 1986 (E) Notification dated 31.07.2014 the subject matter of river Ganga and its tributaries including river Yamuna has been transferred from MoEF&CC to Ministry of Water Resources and Ganga Rejuvenation (MoWR&GR) now renamed as Ministry of Jal Shakti. As per the notification the conservation, development, management and abatement of pollution of river Ganga and its tributaries shall be dealt by MOWR&GR. The National Mission for Clean Ganga (NMCG) under the Ministry of Jal Shakti is undertaking and supervising the projects/activities for conservation, protection and abatement of pollution in river Ganga and its Tributaries. Copy of the Notification dated 31.07.2014 is dated and marked as **ANNEXURE R3/1**

8. That vide Notification No. S.O. 1972(E) dated 14.06.2019 (Annexure-II) the Government of India allocated the business relating to "Conservation, development, management and abatement of pollution of rivers" to Department of Water Resources, River Development and Ganga Rejuvenation under Ministry of Jal Shakti. Copy of the Notification dated 14.06.2019 is marked and annexed herein as **ANNEXURE R3/2**

Sandeep Nandi

BISHWAMBHAR MAHTO NOTARY PUBLIC Regd. No.- 174/2016-18043 Ranchi, Jharkhand (India)

02 JAN 2025

9. That, the Ministry issued Environmental Impact Assessment (herein after referred as "EIA") Notification dated 14th September, 2006 which requires certain projects to obtain prior Environmental Clearance ("EC") before any construction work in case of new projects or expansion and modernization of existing projects or activities. The Schedule to the Notification details the categories or projects or activities which require prior environmental clearance.

10. It is further submitted that all projects and activities are broadly categorized into two categories - Category "A" and Category "B", based on the spatial extent of potential impacts and potential impacts on human health and natural and manmade resources. All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, require prior environmental clearance from the Central Government in the Ministry of Environment, Forest and Climate Change (MoEF&CC) and all projects or activities included as Category 'B' in the Schedule require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA).

11. It is submitted that, in exercise of the powers conferred upon the Central Government under sub section (3) of section 3 of the Environment (Protection) Act, 1986 and in accordance with the procedures specified in the EIA Notification, 2006, SEIAAs have been constituted in different States/UTs to discharge the functions of the regulatory authorities for the respective States/UTs.

12. That, the Ministry vide notification no. S.O. 637 (E) dated 28.02.2014 delegated the power to SEIAA to issue show cause notice to project

Sandeep Nandi

BISHWANATH MAHTO NOTARY PUBLIC Regn. No. 174/2016-1804J Ranchi, Jharkhand (India)

02 JAN 2025

proponents in case of violation of the conditions of the Environmental Clearances (EC) issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such EC in abeyance or withdrawing them, if required, for violations. A true copy of the notification S.O. 637 (E) dated 28.02.2014 are marked and annexed herein as **ANNEXURE R3/3.**

13. That, the Ministry vide notification S.O. 1886 (E) dated 20.04.2022 has delegated the power to the State Level Environment Impact Assessment Authority (SEIAA) to grant Environmental Clearances to all minor mineral mining projects, irrespective of mine lease area and ≤ 250 ha mining lease area in respect of major mineral mining lease other than coal. Further, the site specific Environmental Conditions may be stipulated by SEIAA after deliberation/appraisal by State Expert Appraisal Committee (SEAC). A copy of the Notification S.O. 1886 (E) dated 20.04.2022 is marked and annexed herein as **ANNEXURE R3/4.**

14. It is most respectfully stated that, the Ministry has formulated the guidelines i.e. "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) supplemental to the existing guidelines i.e. Sustainable Sand Management Guidelines 2016 (SSMG- 2016), which focus on the effective monitoring of the sand mining since from the identification of sand mineral sources to its dispatch and end-use by consumers and the general public. Further, this document will serve as a guideline for collection of critical information for enforcement of the regulatory provision(s) and also highlights the essential infrastructural requirements necessary for effective monitoring for Sustainable Sand Mining. Further, EMGSM-2020 & SSMG-2016 shall be

Sandeep Nandi

BISHWANATH MAHTO NOTARY PUBLIC Regd. No.- 174/2016-16040 Ranchi, Jharkhand (India)

02 JAN 2025

read and implemented in sync with each other. In case, any ambiguity or variation between the provisions of both these document arises, the provision made in "Enforcement & Monitoring Guidelines for Sand Mining-2020" shall prevail.

15. That, the SSMG-2016 also addresses river bed mining, and emphasizes, the Environmental damage caused by unregulated river bed mining of sand, bajri and boulders. It provides a detailed discussion and certain recommendations in the Guidelines. It is relevant to highlight that the 2016 Guidelines also prescribed a procedure for monitoring sand mining or riverbed mining.

16. That, in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s)/directions as the Hon'ble Tribunal may deem fit and proper in the interest of justice.

DEPONENT

Sandeep Nandi

संदीप नन्दी / Sandeep Nandi
वैज्ञानिक 'बी' / Scientist 'B'
भारत सरकार / Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, राँची
Regional Office, Ranchi

BISHWAMBHAR MAHTO
NOTARY PUBLIC
Regd. No.- 17/2016-1004J
Ranchi, Jharkhand (India)

02 JAN 2025

NOTARY PUBLIC, RANCHI
02/01/25

02/01/24
Signature Attested and Identification of Lawyer
E/No 3993/05

VERIFICATION

Verified at Ranchi on this day of _____, 2024 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

DEPONENT

Sandeep Nandi

संदीप नन्दी / Sandeep Nandi
वैज्ञानिक 'बी' / Scientist 'B'
भारत सरकार / Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, राँची
Regional Office, Ranchi

02/01/24

Signature Attested and
Identification of Lawyer
EN. 3993/05

BISHWAMBHAR MAHTO
NOTARY PUBLIC
Ranchi, Jharkhand (India)

02 JAN 2025

02/01/24

NOTARY PUBLIC. RANCHI

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1556] नई दिल्ली, शुक्रवार, अगस्त 1, 2014/श्रावण 10, 1936
No. 1556] NEW DELHI, FRIDAY, AUGUST 1, 2014/SHRAVANA 10, 1936

मंत्रिमंडल सचिवालय

अधिसूचना

नई दिल्ली, 31 जुलाई, 2014

का.आ. 1986(अ).—राष्ट्रपति, संविधान के अनुच्छेद 77 के खण्ड (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार (कार्य-आबंटन) नियम, 1961 का और संशोधन करने के लिए, निम्नलिखित नियम बनाते हैं, अर्थात्:—

1. (1) इन नियमों का संक्षिप्त नाम भारत सरकार (कार्य-आबंटन) तीन सौ छठवां संशोधन नियम, 2014 है।

   (2) ये तुरंत प्रवृत्त होंगे।

2. भारत सरकार (कार्य-आबंटन) नियम, 1961 में,—

(1) प्रथम अनुसूची में,—

(क) "11. पर्यावरण और वन मंत्रालय" शीर्षक के स्थान पर, निम्नलिखित शीर्षक रखा जाएगा, अर्थात् :—

"11. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय" ;

(ख) "32. पोत परिवहन मंत्रालय" शीर्षक के पश्चात्, निम्नलिखित शीर्षक और उप-शीर्षक अंत:स्थापित किए जाएंगे, अर्थात्:—

"33. कौशल विकास, उद्यमशीलता, युवक कार्यक्रम और खेल मंत्रालय।

(i) कौशल विकास और उद्यमशीलता विभाग

(ii) युवक कार्यक्रम विभाग

(iii) खेल विभाग";

(ग) "41. जल संसाधन मंत्रालय" शीर्षक के स्थान पर, निम्नलिखित शीर्षक रखा जाएगा, अर्थात् :—

"41. जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय";

(घ) "42. युवक कार्यक्रम और खेल मंत्रालय" शीर्षक और उसके अधीन के उप-शीर्षकों का लोप किया जाएगा;

(2) द्वितीय अनुसूची में,-

(क) "पर्यावरण तथा वन मंत्रालय" शीर्षक के स्थान पर, निम्नलिखित शीर्षक रखा जाएगा, अर्थात् :—

"पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय";

(ख) इस प्रकार प्रतिस्थापित "पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय" शीर्षक के अधीन,—

(i) प्रविष्टि 8 के स्थान पर, निम्नलिखित प्रविष्टियां प्रतिस्थापित की जाएंगी, अर्थात्:—

"**8**. गंगा नदी और उसकी सहायक नदियों को छोड़कर नदियों का संरक्षण, विकास, प्रबंधन और प्रदूषण का उपशमन ।

8क. राष्ट्रीय नदी संरक्षण निदेशालय ।";

(ii) प्रविष्टि 36 के पश्चात्, निम्नलिखित प्रविष्टि अंत:स्थापित की जाएगी, अर्थात्:—

"36क. जलवायु परिवर्तन और उससे संबंधित अन्य सभी मामले ।";

(ग) "वित्त मंत्रालय" शीर्षक के अधीन, "क. आर्थिक कार्य विभाग " उप-शीर्षक के अधीन, प्रविष्टि 81क और 81ख का लोप किया जाएगा ।;

(घ) "पोत परिवहन मंत्रालय" शीर्षक के अधीन, प्रविष्टि 5 के पश्चात्, निम्नलिखित प्रविष्टि अंत:स्थापित की जाएगी,अर्थात्:—

"**5**क. पोत भंजन ।';

(ङ) "पोत परिवहन मंत्रालय" शीर्षक, और उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित शीर्षक, उप-शीर्षक और प्रविष्टियां अंत:स्थापित की जाएंगी, अर्थात्:—

"कौशल विकास, उद्यमशीलता, युवक कार्यक्रम और खेल मंत्रालय

क. कौशल विकास और उद्यमशीलता विभाग

1. उपयुक्त कौशल विकास ढांचा तैयार करने हेतु सभी संबंधितों के साथ समन्वय, विद्यमान नौकरियों के लिए ही नहीं अपितु आगे सृजित की जाने वाली नौकरियों के लिए भी व्यावसायिक तथा तकनीकी प्रशिक्षण, कौशल उन्नयन, नई दक्षता बनाने, नवाचारी सोच और प्रतिभाओं की मार्फत कुशल जनशक्ति में मांग और पूर्ति के बीच अंतर को हटाना ।
2. विद्यमान कौशलों की मैपिंग और उनका प्रमाणीकरण ।

3. शैक्षिक संस्थाओं, व्यापारिक और अन्य सामुदायिक संगठनों के बीच सुदृढ़ भागीदारी स्थापित करके युवक उद्यमशीलता शिक्षा और क्षमता का विस्तार और इसके लिए राष्ट्रीय मानक स्थापित करना।
4. कौशल विकास संबंधी समन्वय की भूमिका।
5. बाजार संबंधी अनुसंधान करना तथा महत्वपूर्ण सेक्टरों में प्रशिक्षण पाठ्यक्रम तैयार करना।
6. उद्योग-संस्थान संपर्क।
7. इस क्रियाकलाप में सार्वजनिक-निजी भागीदारी का घटक लाना – कुशल जनशक्ति की आवश्यकता वाले उद्योग के साथ भागीदारी।
8. बाजार की अपेक्षाओं तथा कौशल विकास के संबंध में अन्य सभी मंत्रालयों/विभागों के लिए व्यापक नीतियां बनाना।
9. सॉफ्ट स्किल्स के लिए नीतियां बनाना।
10. कंप्यूटर शिक्षा।
11. कौशल समुच्चयों के अकादमिक समकक्ष।
12. औद्योगिक प्रशिक्षण संस्थानों संबंधी कार्य।
13. (i) राष्ट्रीय कौशल विकास निगम ।
    (ii) राष्ट्रीय कौशल विकास अभिकरण ।
    (iii) राष्ट्रीय कौशल विकास न्यास ।

ख. युवक कार्यक्रम विभाग

1. युवा कार्य/युवा नीति।
2. नेहरू युवा केन्द्र संगठन।
3. राष्ट्रीय पुनर्निर्माण कोर स्कीम।
4. राजीव गांधी राष्ट्रीय युवा विकास संस्थान।
5. ग्रामीण युवा और क्रीड़ा क्लबों को दी जाने वाली सहायता संबंधी स्कीम।
6. राष्ट्रीय युवा आयोग।
7. राष्ट्रीय सेवा स्कीम।
8. स्वयंसेवी युवा संगठन, जिनके अंतर्गत उनको दी जाने वाली वित्तीय सहायता भी है।
9. राष्ट्रीय सेवा स्वयंसेवी स्कीम।
10. राष्ट्रमंडल युवा कार्यक्रम और संयुक्त राष्ट्र स्वयंसेवक।
11. युवा कल्याण क्रियाकलाप, युवा उत्सव, वर्क कैम्प, आदि।
12. ब्वाय-स्काउट और गर्ल-गाइड।
13. युवा हॉस्टल।

14. राष्ट्रीय युवा पुरस्कार।

15. भूतपूर्व राष्ट्रीय अनुशासन स्कीम का अवशिष्ट कार्य।

16. विदेशों के साथ युवा प्रतिनिधिमंडल का आदान-प्रदान।

ग. खेल विभाग

1. क्रीड़ा नीति।

2. क्रीड़ा और खेल।

3. खिलाड़ियों के लिए राष्ट्रीय कल्याण निधि।

4. नेताजी सुभाष राष्ट्रीय क्रीड़ा संस्थान।

5. भारतीय क्रीड़ा प्राधिकरण।

6. भारतीय ओलंपिक एसोसिएशन और राष्ट्रीय खेल परिसंघ से संबंधित मामले।

7. विदेशों में टूर्नामेंट में भारतीय क्रीड़ा टीमों द्वारा भाग लेना और भारत में अंतर्राष्ट्रीय टूर्नामेंटों में विदेशी क्रीड़ा टीमों द्वारा भाग लेना।

8. राष्ट्रीय क्रीड़ा पुरस्कार, जिसके अंतर्गत अर्जुन पुरस्कार भी हैं।

9. क्रीड़ा छात्रवृत्तियां।

10. विदेशों के साथ खिलाड़ियों, विशेषज्ञों और टीमों का आदान-प्रदान।

11. क्रीड़ा अवसंरचना, जिसके अंतर्गत ऐसी अवसंरचना के सृजन और विकास के लिए वित्तीय सहायता भी है।

12. कोचिंग, टूर्नामेंट, उपस्कर, आदि के लिए वित्तीय सहायता।

13. संघ राज्य-क्षेत्रों से संबंधित क्रीड़ा मामले।

14. शारीरिक शिक्षा।";

(च) "इस्पात मंत्रालय" शीर्षक के अधीन, प्रविष्टि 1 में, "पोत भंजन सहित" शब्दों का लोप किया जाएगा;

(छ) "जल संसाधन मंत्रालय" शीर्षक के स्थान पर, निम्नलिखित शीर्षक प्रतिस्थापित किया जाएगा, अर्थात् :—

"जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय";

(ज) इस प्रकार प्रतिस्थापित "जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय" शीर्षक के अधीन,—

(i) प्रविष्टि 1 में, "जल के विविध उपयोगों" शब्दों के पश्चात्, "और नदियों को आपस में जोड़ना" शब्द जोड़े जाएंगे;

(ii) प्रविष्टि 30 के पश्चात्, निम्नलिखित प्रविष्टियां अंत:स्थापित की जाएंगी, अर्थात्:—

"30क. राष्ट्रीय गंगा नदी बेसिन प्राधिकरण जिसके अंतर्गत मिशन निदेशालय, स्वच्छ गंगा के लिए राष्ट्रीय मिशन और गंगा संरक्षण से संबंधित अन्य मामले भी हैं ।

30ख. गंगा नदी और उसकी सहायक नदियों का संरक्षण,विकास, प्रबंधन और प्रदूषण का उपशमन ।";

(झ) "युवक कार्यक्रम और खेल मंत्रालय" शीर्षक, उसके अधीन उप-शीर्षक और उससे संबंधित प्रविष्टियों का लोप किया जाएगा ।"।

प्रणब मुखर्जी

राष्ट्रपति

[फा. सं. 1/21/9/2014-मंत्रि.]

संयुक्ता राय, निदेशक

CABINET SECRETARIAT

NOTIFICATION

New Delhi, the 31st July, 2014

S.O. 1986(E).—In exercise of the powers conferred by clause (3) of article 77 of the Constitution, the President hereby makes the following rules further to amend the Government of India (Allocation of Business) Rules, 1961, namely:—

1. (1) These rules may be called the Government of India (Allocation of Business) Three Hundred and Sixth Amendment Rules, 2014.

(2) They shall come into force at once.

2. In the Government of India (Allocation of Business) Rules, 1961,—

(1) in THE FIRST SCHEDULE,—

(a) for the heading "11. Ministry of Environment and Forests (Paryavaran aur Van Mantralaya)", the following heading shall be substituted, namely :—

"11. Ministry of Environment, Forest and Climate Change (Paryavaran, Van aur Jalvaayu Parivartan Mantralaya)";

(b) after the heading "32. Ministry of Shipping (Pot Parivahan Mantralaya)", the following heading and sub-headings shall be inserted, namely :—

"33. Ministry of Skill Development, Entrepreneurship, Youth Affairs and Sports (Kaushal Vikas, Udyamshilta, Yuvak Karyakram aur Khel Mantralaya).

(i) Department of Skill Development and Entrepreneurship (Kaushal Vikas aur Udyamshilta Vibhag)

(ii) Department of Youth Affairs (Yuvak Karyakram Vibhag)

(iii) Department of Sports (Khel Vibhag)";

(c) for the heading "41. Ministry of Water Resources (Jal Sansadhan Mantralaya)", the following heading shall be substituted, namely :—

"41. Ministry of Water Resources, River Development and Ganga Rejuvenation (Jal Sansadhan, Nadi Vikas aur Ganga Sanrakshan Mantralaya)";

(d) the heading "42. Ministry of Youth Affairs and Sports (Yuvak Karyakram aur Khel Mantralaya)" and sub-headings thereunder, shall be omitted.

(2) in THE SECOND SCHEDULE,-

(a) for the heading "MINISTRY OF ENVIRONMENT AND FORESTS (PARYAVARAN TATHA VAN MANTRALAYA)", the following heading shall be substituted, namely :—

"MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (PARYAVARAN, VAN AUR JALVAAYU PARIVARTAN MANTRALAYA)" ;

(b) under the heading "MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (PARYAVARAN, VAN AUR JALVAAYU PARIVARTAN MANTRALAYA)" as so substituted,—

(i) for the entry 8, the following entries shall be substituted, namely :—

"8. Conservation, development, management and abatement of pollution of rivers excluding the river Ganga and its tributaries.

8A. National River Conservation Directorate.";

(ii) after the entry 36, the following entry shall be inserted, namely :—

"36A. Climate change and all other matters related thereto.";

(c) under the heading "MINISTRY OF FINANCE (VITTA MANTRALAYA)", under the sub-heading "A. DEPARTMENT OF ECONOMIC AFFAIRS (ARTHIK KARYA VIBHAG)", entries 81A and 81B shall be omitted.;

(d) under the heading "MINISTRY OF SHIPPING (POT PARIVAHAN MANTRALAYA)", after the entry 5, the following entry shall be inserted, namely :—

"5A. Ship breaking.";

(e) after the heading "MINISTRY OF SHIPPING (POT PARIVAHAN MANTRALAYA)", and entries relating thereto, the following heading and sub-headings and entries shall be inserted, namely:—

"MINISTRY OF SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS (KAUSHAL VIKAS, UDYAMSHILTA, YUVAK KARYAKRAM AUR KHEL MANTRALAYA)

A. DEPARTMENT OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (KAUSHAL VIKAS AUR UDYAMSHILTA VIBHAG)

1. Coordination with all concerned for evolving an appropriate skill development framework, removal of disconnect between the demand for and supply of skilled manpower through vocational and technical training, skill up-gradation, building of new skills, innovative thinking and talents not only for the existing jobs but also the jobs that are to be created.

2. Mapping of existing skills and their certification.

3. Expansion of youth entrepreneurship education and capacity through forging strong partnership between educational institutions, business and other community organisations and set national standards for it.

4. Role of coordination relating to skill development.

5. Doing market research and devising training curriculum in important sectors.

6. Industry-Institute linkage.
7. Bringing Public Private Partnership element in this activity-partnership with the industry who need the skilled manpower.
8. Making broad policies for all other Ministries/Departments with regard to market requirements and skill development.
9. To frame policies for soft skills.
10. Computer Education.
11. Academic equivalence of skill sets.
12. Work relating to Industrial Training Institutes.
13. (i) National Skill Development Corporation.
    (ii) National Skill Development Agency.
    (iii) National Skill Development Trust.

B. DEPARTMENT OF YOUTH AFFAIRS (YUVAK KARYAKRAM VIBHAG)

1. Youth Affairs/Youth Policy.
2. Nehru Yuva Kendra Sangathan.
3. National Reconstruction Corps Scheme.
4. Rajiv Gandhi National Institute of Youth Development.
5. Scheme for assistance to Rural Youth and Sports Clubs.
6. National Commission for Youth.
7. National Service Scheme.
8. Voluntary Youth Organisations including financial assistance to them.
9. National Service Volunteer Scheme.
10. Commonwealth Youth Programme and United Nations Volunteers.
11. Youth welfare activities, youth festivals, work camp, etc.
12. Boy-scouts and girl-guides.
13. Youth Hostels.
14. National Youth Awards.
15. Residual work of the erstwhile National Discipline Scheme.
16. Exchange of Youth Delegation with foreign countries.

C. DEPARTMENT OF SPORTS (KHEL VIBHAG)

1. Sports Policy.
2. Sports and Games.
3. National Welfare Fund for Sportsmen.
4. Netaji Subhas National Institute of Sports.
5. Sports Authority of India.
6. Matters relating to the Indian Olympic Association and National Sports Federations.
7. Participation of Indian sports teams in tournaments abroad and participation of foreign sports teams in international tournaments in India.
8. National Sports Awards including Arjuna Awards.

9. Sports Scholarships.
10. Exchange of Sports persons, experts and teams with foreign countries.
11. Sports infrastructure including financial assistance for creation and development of such infrastructure.
12. Financial assistance for coaching, tournaments, equipment, etc.
13. Sports matters relating to Union territories.
14. Physical Education.";

(f) under the heading "MINISTRY OF STEEL (ISPAT MANTRALAYA)", in entry 1, the words "including ship breaking" shall be omitted;

(g) for the heading "MINISTRY OF WATER RESOURCES (JAL SANSADHAN MANTRALAYA)", the following heading shall be substituted, namely,-

"MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (JAL SANSADHAN, NADI VIKAS AUR GANGA SANRAKSHAN MANTRALAYA)";

(h) under the heading "MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (JAL SANSADHAN, NADI VIKAS AUR GANGA SANRAKSHAN MANTRALAYA)", as so substituted,-

(i) in entry 1, after the words "diverse uses of water" the words "and interlinking of rivers", shall be added;

(ii) after the entry 30, the following entries shall be inserted, namely,-

"30A. National Ganga River Basin Authority including the Mission Directorate, National Mission for Clean Ganga and other related matters of Ganga Rejuvenation.

30B. Conservation, development, management and abatement of pollution in river Ganga and its tributaries.";

(i) the heading " MINISTRY OF YOUTH AFFAIRS AND SPORTS (YUVAK KARYAKRAM AUR KHEL MANTRALAYA)" and sub-headings thereunder and entries relating thereto shall be omitted.".

PRANAB MUKHERJEE

President

[F. No. 1/21/9/2014-Cab.]

SANJUKTA RAY, Director

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1763]	नई दिल्ली, सोमवार, जून 17, 2019/ज्येष्ठ 27, 1941
No. 1763]	NEW DELHI, MONDAY, JUNE 17, 2019/JYAISTHA 27, 1941

मंत्रिमंडल सचिवालय

अधिसूचना

नई दिल्ली, 14 जून, 2019

का.आ. 1972(अ).—राष्ट्रपति, संविधान के अनुच्छेद 77 के खण्ड (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार (कार्य-आबंटन) नियम, 1961 का और संशोधन करने के लिए, निम्नलिखित नियम बनाते हैं, अर्थात्:-

1. (1) इन नियमों का नाम भारत सरकार (कार्य-आबंटन) तीन सौ पचासवां संशोधन नियम, 2019 है।

   (2) ये तुरंत प्रवृत्त होंगे।

2. भारत सरकार (कार्य-आबंटन) नियम, 1961 में,-

   (1) प्रथम अनुसूची में,-

   (क) "1. कृषि एवं किसान कल्याण मंत्रालय" शीर्षक के अधीन, "(iii) पशुपालन और डेयरी विभाग" उप-शीर्षक, और "(iv) मत्स्यपालन विभाग" उप-शीर्षक का लोप किया जाएगा;

   (ख) "9कक. पेय जल और स्वच्छता मंत्रालय" शीर्षक का लोप किया जाएगा;

   (ग) "13. वित्त मंत्रालय" शीर्षक और उसके अधीन उप-शीर्षकों के पश्चात, निम्नलिखित शीर्षक और उप-शीर्षक अंतःस्थापित किए जाएंगे, अर्थात्:-

   "13क. मत्स्यपालन, पशुपालन और डेयरी मंत्रालय

   (i) मत्स्यपालन विभाग

   (ii) पशुपालन और डेयरी विभाग";

(घ) "19. सूचना और प्रसारण मंत्रालय" शीर्षक के पश्चात, निम्नलिखित शीर्षक और उप-शीर्षक अंतःस्थापित किए जाएंगे, अर्थात्:-

"19क. जल शक्ति मंत्रालय

(i) जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

(ii) पेय जल और स्वच्छता विभाग";

(ङ) "41. जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय" शीर्षक का लोप किया जाएगा।

(2). द्वितीय अनुसूची में,-

(i) "कृषि एवं किसान कल्याण मंत्रालय" शीर्षक के अधीन, "ग. पशुपालन और डेयरी विभाग" उप-शीर्षक, और "घ. मत्स्यपालन विभाग" उप-शीर्षक, तथा उनके अधीन प्रविष्टियों का लोप किया जाएगा;

(ii) "पेय जल और स्वच्छता मंत्रालय" शीर्षक तथा उसके अधीन प्रविष्टियों का लोप किया जाएगा;

(iii) "पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय" के अधीन प्रविष्टि 8 तथा प्रविष्टि 8क का लोप किया जाएगा

(iv) "वित्त मंत्रालय" शीर्षक और उसके अधीन उप-शीर्षकों और प्रविष्टियों के पश्चात, निम्नलिखित शीर्षक, उप-शीर्षक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात्:-

" मत्स्यपालन, पशुपालन और डेयरी मंत्रालय

क. मत्स्यपालन विभाग

भाग-I

निम्नलिखित विषय जो भारत के संविधान की सातवीं अनुसूची की सूची I के अंतर्गत आते हैं:

1. वे उद्योग, जिनके लिए संसद ने विधि द्वारा घोषणा की है कि उन पर संघ का नियंत्रण लोकहित में समीचीन है, वहां तक जहां तक उनका संबंध मछली-दाना और मत्स्य उत्पादों के विकास से है, इस परिसीमा के साथ कि उद्योगों के विकास के संबंध में, मत्स्यपालन विभाग के कृत्य, मांगों के प्रतिपादन और लक्ष्यों के नियतन से अधिक न हों।
2. मछली पकड़ना और मछली पालन (अंतरदेशीय, सामुद्रिक तथा राज्यक्षेत्रीय सागर खंड के परे) और इसके अवसंरचना विकास, विपणन, निर्यात तथा संस्थागत व्यवस्था आदि सहित सहयुक्त क्रियाकलापों का संवर्धन और विकास।
3. मछुआरों तथा अन्य मछुआरा समूह का कल्याण तथा उनकी आजीविका को सुदृढ़ बनाना।
4. मछली पालन के विकास से संबंधित मामलों में अंतर्राष्ट्रीय संगठनों से संपर्क और सहयोग।
5. मछली पालन सांख्यिकी।
6. प्राकृतिक आपदाओं के कारण मछलीधन को हुए नुकसान संबंधी मामले।
7. मछलीधन आयात का विनियमन, करंतीन और प्रमाणीकरण।

8. भारतीय मात्स्यिकी सर्वेक्षण, मुंबई।

भाग-II

निम्नलिखित विषय, जो भारत के संविधान की सातवीं अनुसूची की सूची III के अंतर्गत आते हैं (केवल विधान की बाबत):

9. मछलियों को हानि पहुंचाने वाले संक्रामक या सांसर्गिक रोगों या नाशक जीवों के एक राज्य से दूसरे राज्य में फैलने का निवारण।

10. राज्य अभिकरणों/ सहकारी संघों के माध्यम से विभिन्न राज्य उपक्रमों, मछली पालन विकास स्कीमों के लिए वित्तीय सहायता का स्वरूप।

भाग-III

संघ राज्य क्षेत्रों के लिए, उपर्युक्त भाग I और भाग II में वर्णित विषय जहां तक वे इन राज्य क्षेत्रों की बाबत विद्यमान हैं, और इनके अतिरिक्त, निम्नलिखित विषय जो भारत के संविधान की सातवीं अनुसूची की सूची II के अंतर्गत आते हैं:

11. मछलीधन का परिरक्षण, संरक्षण और उन्नति तथा मछली रोगों का निवारण, पशु-चिकित्सा प्रशिक्षण और व्यवसाय।

12. मछलीधन का बीमा।

ख. पशुपालन और डेयरी विभाग

भाग- I

निम्नलिखित विषय जो भारत के संविधान की सातवीं अनुसूची की सूची I के अंतर्गत आते हैं:

1. वे उद्योग जिनके लिए संसद ने विधि द्वारा घोषणा की है कि उन पर संघ का नियंत्रण लोकहित में समीचीन है, वहां तक जहां तक उनका संबंध पशुधन और पक्षी-दाना तथा डेयरी और मुर्गीपालन उत्पादों के विकास से है, इस परिसीमा के साथ कि उद्योगों के विकास के संबंध में पशुपालन और डेयरी विभाग के कृत्य, मांगों के आकलन और लक्ष्यों के नियतन से अधिक न हों।
2. पशुधन, डेयरी और मुर्गीपालन और इसके अवसंरचना विकास, विपणन, निर्यात तथा संस्थागत व्यवस्था आदि सहित सहयुक्त क्रियाकलापों का संवर्धन और विकास।
3. पशुधन, डेयरी और मुर्गीपालन से संबंधित क्रियाकलापों में लगे हुए व्यक्तियों का कल्याण।
4. पशुधन और मुर्गीपालन के विकास से संबंधित मामलों में अंतर्राष्ट्रीय संगठनों से संपर्क और सहयोग।
5. पशुधन गणना।
6. पशुधन सांख्यिकी।
7. प्राकृतिक विपत्तियों के कारण पशुधन को हुए नुकसान संबंधी मामले।
8. पशुधन आयात का विनियमन, पशु करंतीन और प्रमाणीकरण।
9. गौशाला और गौसदन।

10. कांजीहौस और पशु अतिचार से संबंधित मामले।

11. पशुओं के प्रति क्रूरता का निवारण।

12. पशुओं के प्रति क्रूरता का निवारण अधिनियम, 1960 (1960 का 59)।

भाग- II

निम्नलिखित विषय जो भारत के संविधान की सातवीं अनुसूची की सूची III के अंतर्गत आते हैं (केवल विधान की बाबत):

13. पशु चिकित्सा व्यवसाय वृत्ति।

14. पशुओं और पक्षियों को हानि पहुंचाने वाले संक्रामक या सांसर्गिक रोगों या नाशक जीवों के एक राज्य से दूसरे राज्य में फैलने का निवारण।

15. स्वदेशी प्रजातियों में परिवर्तन लाना; पशुधन की स्वदेशी प्रजातियों के लिए केन्द्रीय यूथ पंजी बनाना एवं उनका रखरखाव।

16. राज्य अभिकरणों/सहकारी संघों के माध्यम से विभिन्न राज्य उपक्रमों, डेयरी विकास स्कीमों के लिए वित्तीय सहायता का स्वरूप।

भाग-III

संघ राज्य क्षेत्रों के लिए उपर्युक्त भाग I और भाग II में वर्णित विषय जहां तक वे इन राज्य क्षेत्रों की बाबत विद्यमान हैं, और इनके अतिरिक्त निम्नलिखित विषय जो भारत के संविधान की सातवीं अनुसूची की सूची II के अंतर्गत आते हैं:

17. पशु नस्ल का परिरक्षण, संरक्षण और उन्नति तथा पशु और पक्षी रोगों का निवारण, पशु-चिकित्सा प्रशिक्षण और व्यवसाय।

18. प्रतिपाल्य अधिकरण।

19. पशुधन और पक्षियों का बीमा।

भाग - IV

20. पशु उपयोग और वध से संबंधित मामले।

21. चारा विकास।**"**

(v) "आवासन और शहरी कार्य मंत्रालय**"** शीर्षक के अधीन, प्रविष्टि 21 में, **"**जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय**"** शब्दों के स्थान पर **"**जल शक्ति मंत्रालय**"** शब्द रखे जाएंगे;

(vi) "सूचना और प्रसारण मंत्रालय**"** शीर्षक तथा उसके अधीन प्रविष्टियों के पश्चात, निम्नलिखित शीर्षक, उप-शीर्षक तथा प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् -

"जल शक्ति मंत्रालय"

क. जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

I. साधारण

1. राष्ट्रीय संसाधन के रूप में जल का विकास, संरक्षण और प्रबंध; जल के विविध उपयोगों और नदियों को आपस में जोड़ने के संबंध में जल योजना और समन्वय का संपूर्ण राष्ट्रीय परिप्रेक्ष्य।

2. राष्ट्रीय जल संसाधन परिषद्।
3. साधारण नीति, तकनीकी सहायता, अनुसंधान एवं विकास प्रशिक्षण और सिंचाई से संबंधित सभी मामले, जिनके अंतर्गत बहुउद्देशीय, बड़े, मध्यम, लघु और आपातकालिक सिंचाई संकर्म भी आते हैं; नौवहन और जल विद्युत संबंधी जलीय संरचनाएं; नलकूप और भूमि जल का अन्वेषण एवं दोहन; भूमि जल संसाधनों का संरक्षण और परिरक्षण; धरातलीय और भूमि जल का संयुक्त उपयोग, कृषि प्रयोजनों के लिए सिंचाई, जल प्रबंध, कमान क्षेत्र विकास; जलाशयों और जलाशय अवसादन प्रबंध; बाढ़ (नियंत्रण) प्रबंध, जल-निकास, सूखा नियंत्रण, जल-जमाव और समुद्री कटाव समस्याएं; बांध सुरक्षा।
4. अंतर्राज्यिक नदियों और नदी घाटियों का विनियमन और विकास। स्कीमों के माध्यम से अधिकरणों के पंचाटों का कार्यान्वयन, नदी बोर्ड।
5. जल विधि, विधायन।
6. जल गुणवत्ता निर्धारण।
7. केन्द्रीय जल इंजीनियरी सेवा (समूह क) का काडर नियंत्रण और प्रबंध।

II. अंतर्राष्ट्रीय पहलू

8. जल संसाधन विकास और प्रबंध, जल निकास और बाढ़ नियंत्रण से संबंधित अंतर्राष्ट्रीय संगठन, आयोग और सम्मेलन।
9. अंतर्राष्ट्रीय जल विधि।
10. भारत और पड़ोसी देशों की साझी नदियों से संबंधित मामले; बंगलादेश के साथ संयुक्त नदी आयोग; सिंधु जल संधि, 1960; स्थायी सिंधु आयोग।
11. जल संसाधन विकास के क्षेत्र में द्विपक्षीय और बाह्य सहायता तथा सहयोग कार्यक्रम।

III. विभाग के अधीन संगठन और निकाय

12. केन्द्रीय जल आयोग।
13. केन्द्रीय मृदा और सामग्री अनुसंधान केन्द्र।
14. केन्द्रीय भूमिगत जल बोर्ड।
15. केन्द्रीय भूमिगत जल प्राधिकरण।
16. केन्द्रीय जल और विद्युत अनुसंधान केन्द्र।
17. फरक्का बराज परियोजना।
18. गंगा बाढ़ नियंत्रण आयोग।
19. फरक्का बराज परियोजना नियंत्रण बोर्ड।
20. सरदार सरोवर निर्माण सलाहकार समिति।

21. ब्रह्मपुत्र बोर्ड।

22. नर्मदा नियंत्रण प्राधिकरण।

23. बेतवा नदी बोर्ड।

24. राष्ट्रीय जल-विज्ञान संस्थान।

25. राष्ट्रीय जल विकास अभिकरण।

26. बाणसागर नियंत्रण बोर्ड।

27. तुंगभद्रा बोर्ड।

28. अपर यमुना नदी बोर्ड।

29. जल और विद्युत परामर्शी सेवा (भारत) लिमिटेड (वापकोस)।

30. राष्ट्रीय परियोजना निर्माण निगम लिमिटेड।

31. राष्ट्रीय गंगा नदी बेसिन प्राधिकरण जिसके अंतर्गत मिशन निदेशालय, स्वच्छ गंगा के लिए राष्ट्रीय मिशन और गंगा संरक्षण से संबंधित अन्य मामले भी हैं।

32. नदियों का संरक्षण, विकास, प्रबंधन और नदियों के प्रदूषण का उपशमन।

33. राष्ट्रीय नदी संरक्षण निदेशालय

IV. अधिनियमों का प्रशासन

34. उत्तरी भारत नहर और जल-निकास अधिनियम, 1873 (1873 का 8)।

35. अंतर-राज्यिक जल विवाद अधिनियम, 1956 (1956 का 33)।

36. नदी बोर्ड अधिनियम, 1956 (1956 का 49)।

37. बेतवा नदी बोर्ड अधिनियम, 1976 (1976 का 63)।

38. ब्रह्मपुत्र बोर्ड अधिनियम, 1980 (1980 का 46)।

ख. पेय जल और स्वच्छता विभाग

1. ग्रामीण क्षेत्रों से संबंधित ग्रामीण जल पूर्ति (जल संसाधन, नदी विकास और गंगा संरक्षण विभाग को सौंपे गए जल योजना और समन्वय के संपूर्ण राष्ट्रीय परिप्रेक्ष्य के अधीन रहते हुए), मल व्ययन, जल निकास और स्वच्छता; इस क्षेत्र में अंतर्राष्ट्रीय सहयोग और तकनीकी सहायता।

2. लोक सहकारिता, जिसके अंतर्गत स्वैच्छिक अभिकरणों से संबंधित मामले भी हैं जहां तक उनका संबंध ग्रामीण क्षेत्रों में ग्रामीण जल पूर्ति, मल-व्ययन, जल निकास और स्वच्छता से है।

3. इस सूची की मदों से संबंधित सहकारी समितियां।

4. शहरी और ग्रामीण दोनों क्षेत्रों में पेय जल पूर्ति परियोजनाओं और मुद्दों से संबंधित विषयों के संबंध में समन्वय ।";

(vii) "जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय" शीर्षक तथा उसके अधीन प्रविष्टियों का लोप किया जाएगा ।

राम नाथ कोविन्द
राष्ट्रपति

[फा. सं. 1/21/7/2019-मंत्रि.]
रचना शाह, संयुक्त सचिव

CABINET SECRETARIAT

NOTIFICATION

New Delhi, the 14th June, 2019.

S.O. 1972(E).—In exercise of the powers conferred by clause (3) of article 77 of the Constitution, the President hereby makes the following rules further to amend the Government of India (Allocation of Business) Rules, 1961, namely:-

1. (1) These rules may be called the Government of India (Allocation of Business) Three Hundred and Fiftieth Amendment Rules, 2019.

   (2) They shall come into force at once.

2. In the Government of India (Allocation of Business) Rules, 1961,-

(1) in THE FIRST SCHEDULE,-

(a) under the heading "1. Ministry of Agriculture and Farmers Welfare (Krishi Evam Kisan Kalyan Mantralaya)", the sub-heading "(iii) Department of Animal Husbandry and Dairying (Pashupalan aur Dairy Vibhag)" and sub-heading "(iv) Department of Fisheries (Matsyapalan Vibhag)" shall be omitted;

(b) the heading "9AA. Ministry of Drinking Water and Sanitation (Peya Jal aur Swachchhata Mantralaya)" shall be omitted;

(c) after the heading "13. Ministry of Finance (Vitta Mantralaya)" and sub-headings thereunder, the following heading and sub-headings shall be inserted, namely:-

"13A. Ministry of Fisheries, Animal Husbandry and Dairying (Matsyapalan, Pashupalan aur Dairy Mantryalaya)

(i) Department of Fisheries (Matsyapalan Vibhag)

(ii) Department of Animal Husbandry and Dairying (Pashupalan aur Dairy Vibhag)";

(d) after the heading "19. Ministry of Information and Broadcasting (Soochana aur Prasaran Mantralaya)", the following heading and sub-headings shall be inserted, namely:-

"19A. Ministry of Jal Shakti (Jal Shakti Mantralaya)

(i) Department of Water Resources, River Development and Ganga Rejuvenation (Jal Sansadhan, Nadi Vikas aur Ganga Sanrakshan Vibhag)

(ii) Department of Drinking Water and Sanitation (Peya Jal aur Swachchhata Vibhag)";

(e) the heading "41. Ministry of Water Resources, River Development and Ganga Rejuvenation (Jal Sansadhan, Nadi Vikas aur Ganga Sanrakshan Mantralaya)" shall be omitted.

2. in THE SECOND SCHEDULE,-

(i) under the heading "MINISTRY OF AGRICULTURE AND FARMERS WELFARE (KRISHI EVAM KISAN KALYAN MANTRALAYA)", the sub-heading "C. DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING (PASHUPALAN AUR DAIRY VIBHAG)" and the sub-heading "D. DEPARTMENT OF FISHERIES (MATSYAPALAN VIBHAG)", and entries thereunder shall be omitted;

(ii) the heading "MINISTRY OF DRINKING WATER AND SANITATION (PEYA JAL AUR SWACHCHHATA MANTRALAYA)" and the entries thereunder shall be omitted;

(iii) under the heading "MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (PARYAVARAN, VAN AUR JALVAAYU PARIVARTAN MANTRALAYA)", entries 8 and 8A shall be omitted;

(iv) after the heading "MINISTRY OF FINANCE (VITTA MANTRALAYA)" and sub-headings and entries thereunder, the following heading, sub-headings and entries shall be inserted, namely:-

"MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (MATSYAPALAN, PASHUPALAN AUR DAIRY MANTRYALAYA)

A. DEPARTMENT OF FISHERIES
(MATSYAPALAN VIBHAG)

PART I

The following subjects which fall within List I of the Seventh Schedule to the Constitution of India:

1. Industries, the control of which by the Union is declared by Parliament by law to be expedient in public interest as far as these relate to development of fish feed and fish products with the limitation that in regard to the development of industries, the functions of the Department of Fisheries do not go further than the formulation of the demand and fixation of targets.
2. Promotion and development of fishing and fisheries (inland, marine and beyond territorial waters) and its associated activities, including infrastructure development, marketing, exports, and institutional arrangements etc.
3. Welfare of fishermen and other fisher-folk and strengthening of their livelihoods.
4. Liaison and cooperation with international organizations in matters relating to fisheries development.
5. Fisheries Statistics.
6. Matters relating to loss of fish stock due to natural calamities.
7. Regulation of fish stock importation, quarantine and certification.
8. Fishery Survey of India, Mumbai.

PART II

The following subjects which fall within List III of the Seventh Schedule to the Constitution of India (as regards legislation only):

9. Prevention of the extension from one State to another of infectious or contagious diseases or pests affecting fish.
10. Pattern of financial assistance to various State Undertakings, Fisheries Development Schemes through State agencies/Co-operative Unions.

PART III

For the Union territories the subjects mentioned in parts I and II above, so far as they exist in regard to these territories and, in addition, to the following subjects which fall within List II of the Seventh Schedule to the Constitution of India:

11. Preservation, protection and improvement of fish stocks and prevention of diseases thereof, veterinary training and practice.
12. Insurance of fish stock.

B. DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
(PASHUPALAN AUR DAIRY VIBHAG)

PART I

The following subjects which fall within List I of the Seventh Schedule to the Constitution of India:

1. Industries, the control of which by the Union is declared by Parliament by law to be expedient in public interest as far as these relate to development of livestock and birds feed and dairy and poultry products with the limitation that in regard to the development of industries, the functions of the Department of Animal Husbandry and Dairying do not go further than the formulation of the demand and fixation of targets.
2. Promotion and development of livestock, dairy and poultry and its associated activities, including infrastructure development, marketing, exports and institutional arrangements etc.
3. Welfare of persons engaged in activities relating to livestock, dairy and poultry.

4. Liaison and cooperation with international organizations in matters relating to livestock and poultry development.
5. Livestock Census.
6. Livestock Statistics.
7. Matters relating to loss of livestock due to natural calamities.
8. Regulation of livestock importation, animal quarantine and certification.
9. Gaushalas and Gausadans.
10. Matters relating to pounds and cattle trespass.
11. Prevention of cruelty to animals.
12. The Prevention of Cruelty to Animals Act, 1960 (59 of 1960).

PART II

The following subjects which fall within List III of the Seventh Schedule to the Constitution of India (as regards legislation only):

13. Profession of veterinary practice.
14. Prevention of the extension from one State to another of infectious or contagious diseases or pests affecting animals and birds.
15. Conversion of indigenous breeds; introduction and maintenance of Central Herd Books for indigenous breeds of livestock.
16. Pattern of financial assistance to various State Undertakings, Dairy Development Schemes through State agencies/Co-operative Unions.

PART III

For the Union territories the subjects mentioned in parts I and II above, so far as they exist in regard to these territories and, in addition, to the following subjects which fall within List II of the Seventh Schedule to the Constitution of India:

17. Preservation, protection and improvement of stocks and prevention of diseases of animals and birds, veterinary training and practice.
18. Courts of Wards.
19. Insurance of livestock and birds.

PART IV

20. Matters relating to cattle utilisation and slaughter.
21. Fodder development."

(v) under the heading "MINISTRY OF HOUSING AND URBAN AFFAIRS (AWASAN AUR SHAHARI KARYA MANTRALAYA)", in the entry 21, for the words "Ministry of Water Resources, River Development and Ganga Rejuvenation", the words "Ministry of Jal Shakti" shall be substituted;

(vi) after the heading "MINISTRY OF INFORMATION AND BROADCASTING (SOOCHANA AUR PRASARAN MANTRALAYA)" and the entries thereunder, the following heading, sub-headings and entries shall be inserted, namely:-

"MINISTRY OF JAL SHAKTI (JAL SHAKTI MANTRALAYA)

A. DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (JAL SANSADHAN, NADI VIKAS AUR GANGA SANRAKSHAN VIBHAG)

I. GENERAL

1. Development, conservation and management of water as a national resource; overall national perspective of water planning and coordination in relation to diverse uses of water and interlinking of rivers.

2. National Water Resources Council.

3. General policy, technical assistance, research and development training and all matters relating to irrigation, including multi-purpose, major, medium, minor and emergency irrigation works; hydraulic structures for navigation and hydro-power; tube wells and groundwater exploration and exploitation; protection and preservation of ground water resources; conjunctive use of surface and ground water, irrigation for agricultural purposes, water management, command area development; management of

reservoirs and reservoir sedimentation; flood (control) management, drainage, drought proofing, water logging and sea erosion problems; dam safety.

4. Regulation and development of inter-State rivers and river valleys. Implementation of Awards of Tribunals through Schemes, River Boards.

5. Water laws, legislation.

6. Water quality assessment.

7. Cadre control and management of the Central Water Engineering Services (Group A).

II. INTERNATIONAL ASPECTS

8. International organisations, commissions and conferences relating to water resources development and management, drainage and flood control.

9. International Water Law.

10. Matters relating to rivers common to India and neighbouring countries; the Joint Rivers Commission with Bangladesh, the Indus Waters Treaty 1960; the Permanent Indus Commission.

11. Bilateral and external assistance and cooperation programmes in the field of water resources development.

III. ORGANISATIONS AND BODIES UNDER THE DEPARTMENT

12. Central Water Commission.

13. Central Soil and Materials Research Station.

14. Central Groundwater Board.

15. Central Ground Water Authority.

16. Central Water and Power Research Station.

17. Farakka Barrage Project.

18. Ganga Flood Control Commission.

19. Farakka Barrage Project Control Board.

20. Sardar Sarovar Construction Advisory Committee.

21. Brahmaputra Board.

22. Narmada Control Authority.

23. Betwa River Board.

24. National Institute of Hydrology.

25. National Water Development Agency.

26. Bansagar Control Board.

27. Tungabhadra Board.

28. Upper Yamuna River Board.

29. Water and Power Consultancy Services (India) Ltd. (WAPCOS).

30. National Projects Construction Corporation Limited.

31. National Ganga River Basin Authority including the Mission Directorate, National Mission for Clean Ganga and other related matters of Ganga Rejuvenation.

32. Conservation, development, management and abatement of pollution of rivers.

33. National River Conservation Directorate.

IV. ADMINISTRATION OF ACTS

34. The Northern India Canal and Drainage Act, 1873 (8 of 1873).

35. The Inter-State River Water Disputes Act, 1956 (33 of 1956).

36. The River Boards Act, 1956 (49 of 1956).

37. The Betwa River Board Act, 1976 (63 of 1976).

38. The Brahmaputra Board Act, 1980 (46 of 1980).

B. DEPARTMENT OF DRINKING WATER AND SANITATION (PEYA JAL AUR SWACHCHHATA VIBHAG)

1. Rural water supply (subject to overall national perspective of water planning and coordination assigned

to the Department of Water Resources, River Development and Ganga Rejuvenation), sewage, drainage and sanitation relating to rural areas; International cooperation and technical assistance in this field.

2. Public cooperation, including matters relating to voluntary agencies in so far as they relate to rural water supply, sewage, drainage and sanitation in rural areas.

3. Co-operatives relatable to the items in this list.

4. Coordination with respect to matters relating to drinking water supply projects and issues which cover both urban and rural areas.";

(vii) the heading "MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (JAL SANSADHAN, NADI VIKAS AUR GANGA SANRAKSHAN MANTRALAYA)" and the entries thereunder shall be omitted.

RAM NATH KOVIND

President

———

[F. No. 1/21/7/2019-Cab.]

RACHNA SHAH, Jt. Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

MANOJ KUMAR VERMA
Digitally signed by MANOJ KUMAR VERMA
Date: 2019.06.17 21:41:42 +05'30'

ANNEXURE R3/3

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 545] नई दिल्ली, मंगलवार, मार्च 4, 2014/फाल्गुन 13, 1935
No. 545] NEW DELHI, TUESDAY, MARCH 4, 2014/PHALGUNA 13, 1935

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 637(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 5 के अधीन इसमें निहित शक्तियों को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन केंद्रीय सरकार द्वारा गठित किए गए सभी राज्य और संघराज्यक्षेत्र पर्यावरण समाघात प्राधिकरणों (जिन्हें इसमें इसके पश्चात् उक्त प्राधिकरण कहा गया है) को उक्त प्राधिकरणों द्वारा अपनी अधिकारिता के भीतर परियोजनाओ या क्रिया कलापों को जारी पर्यावरण अनापत्तियों की शर्तों के अतिक्रमण की दशा में परियोजना प्रस्तावकों को कारण बताओ नोटिस जारी करने तथा इस शर्त के अधीन कि केंद्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त अधिनियम की धारा 5 के उपबंधों को स्वयं अवलंब ले सकेगी, यदि केंद्रीय सरकार की राय में लोक हित में ऐसी कार्यवाही आवश्यक है, यदि अपेक्षित हो तो अतिक्रमणों के लिए उक्त परियोजना प्रस्तावकों को ऐसी पर्यावरण अनापत्तियों को उन्हें प्रास्थगित रखने या वापस लिए जाने हेतु निदेश जारी करने की शक्तियों का प्रत्यायोजन करती है।

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 637(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates the powers vested in it under section 5 of the said Act to all the State and Union Territory Environment Impact Assessment Authorities (Hereinafter referred to as the said Authorities) constituted by the Central Government under sub-section (3) of section 3 of Environment (Protection) Act, 1986, to issue show cause notice to project proponents in case of violation of the conditions of the envioronment clearances issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such environment clearances in abeyance or withdrawing them, if required, for violations, subject to the condition that the Central Government may revoke such delegations of powers or may itself invoke the provisions of section 5 of the said Act, if in the opinion of the Central Government such a Course of action is necessary in the public interest.

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 638(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त की धारा के प्रयोजन के लिए इससे उपाबद्ध उस सारणी के स्तंभ (3) में उनमे से प्रत्येक के सामने उल्लिखित अधिकारिता के साथ उस सारणी के स्तंभ (2) में उल्लिखित प्राधिकरण या अधिकारी को प्रातिकृत करती है:

सारणी

क्रम संख्यांक	प्राधिकरण/अधिकारी	अधिकारिता
(1)	(2)	(3)
1.	पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन केंद्रीय सरकार द्वारा गठित राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात प्राधिकरण (एस.ई.आई.ए.ए.)	संपूर्ण राज्य या संघ राज्यक्षेत्र
2.	पर्यावरण और वन मंत्रालय (एम.ओ.ई.एफ.) के किन्हीं प्रादेशिक कार्यालयों में तैनात कोई निदेशक, वन संरक्षक या अपर प्रधान मुख्य वन संरक्षक	पर्यावरण और वन मंत्रालय द्वारा यथा-विनिश्चित प्रादेशिक कार्यालय की अधिकारिता

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 638(E).—In exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby authorises the Authority or officer mentioned in column (2) of the Table hereto for the purpose of the said section with the jurisdiction mentioned against each of them in column (3) of that Table:

TABLE

S. No.	Authority/Officer	Jurisdiction
(1)	(2)	(3)
1.	State or Union Territory level Environment Impact Assessment Authority (SEIAA) constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.	Whole of State or Union Territory
2.	Any Director, Conservator of Forests or Additional Principal Chief Conservator of Forests Posted in any of the Regional Offices of the Ministry of Environment and Forests (MoEF).	Jurisdiction of the Regional Office as decided by the Ministry of Environment and Forests

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ANNEXURE R3/4

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-20042022-235241
CG-DL-E-20042022-235241

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1795] नई दिल्ली, बुधवार, अप्रैल 20, 2022/चैत्र 30, 1944
No. 1795] NEW DELHI, WEDNESDAY, APRIL 20, 2022/CHAITRA 30, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 20 अप्रैल, 2022

का.आ. 1886(अ).—केंद्रीय सरकार पर्यावरण और वन विभाग के पूर्ववर्ती मंत्रालय में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात ईआईए अधिसूचना, 2006 कहा गया है), परियोजनाओं की कतिपय प्रवर्ग के लिए पूर्व पर्यावरणीय मंजूरी आज्ञापक बनाने के लिए, संख्या का.आ.1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की है।

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण (एसईआईएए) का गठन प्रवर्ग ख के अधीन सभी प्रस्तावों के लिए पर्यावरण मंजूरी (ईसी) पर विचार और अनुदान के लिए प्रत्यायोजित शक्तियों का प्रयोग करने हेतु राज्य स्तर पर ईआईए अधिसूचना, 2006 के कार्यान्वयन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन किया गया है;

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण ने पर्यावरण मंजूरी मूल्यांकन प्रक्रिया में पिछले पंद्रह वर्षों में पर्याप्त अनुभव प्राप्त किया है और राज्य स्तर पर पर्यावरण मंजूरी प्रस्तावों के कुशल और पारदर्शी निपटान के लिए परिवेश पोर्टल के माध्यम से पूरी तरह से ऑनलाइन कर दिया गया है;

और केंद्रीय सरकार राज्य स्तर पर मंजूरी की प्रसुविधा के लिए पर्यावरण मंजूरी प्रक्रिया को और विकेंद्रीकृत करना आवश्यक समझती है;

और आज की तारीख में, सुरक्षा भागीदारी के महत्वपूर्ण तत्वों के साथ राष्ट्रीय रक्षा और सामरिक महत्व से संबंधित प्रवर्ग ख की परियोजनाओं का राज्य स्तर पर भी मूल्यांकन किया जा रहा है, जिसे केंद्रीय सरकार राष्ट्रीय सुरक्षा चिंताओं को ध्यान में रखते हुए केंद्रीय रूप से मूल्यांकन करना आवश्यक समझती है;

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा को समाप्त करने के पश्चात, लोकहित में भारत सरकार की तत्कालीन पर्यावरण एवं वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितम्बर, 2006,की अधिसूचना में निम्नलिखित और संशोधन करती है अर्थात्:-

उक्त अधिसूचना में-

(1) पैरा 4 में, उप-पैरा (iii क) के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

(iii क) राष्ट्रीय रक्षा या सामरिक या सुरक्षा महत्व से संबंधित हैं या जिन्हें केंद्रीय सरकार द्वारा संकटकाल जैसे महामारी, प्राकृतिक आपदाओं जैसी अत्यावश्यकताओं के कारण ऐसी प्रवर्ग 'ख' परियोजनाओं को अधिसूचित किया गया है या राष्ट्रीय कार्यक्रमों या स्कीमों या मिशन या ऐसी परियोजनाओं के अधीन पर्यावरण के अनुकूल क्रियाकलापों का संवर्धन करने के लिए जो इस अधिसूचना में यथा अधिकथित समय-सीमा से अधिक विलंबित हैं और समय-समय पर इस संबंध में यथा-अधिकथित मानदंडों को पूरा करती हैं, उन्हें केंद्रीय स्तर पर प्रवर्ग 'ख' परियोजनाओं के रूप में विचार किया जाएगा;

(2) अनुसूची में, -

(i) मद 1(क) के सामने,-

(क) स्तंभ (3) में, -

(क) गैर-कोयला खनन पट्टे के संबंध में "> 100 हेक्टेयर खनन पट्टा क्षेत्र" के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

"कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में >250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) ">150 हेक्टेयर" प्रतीक, अंक और अक्षर के स्थान पर, "> 500 हेक्टेयर" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) स्तंभ (4) में, -

(क) गैर-कोयला खनन के संबंध में <100 हेक्टेयर खनन पट्टा क्षेत्र के स्थान पर,

पट्टा", निम्नलिखित रखा जाएगा, अर्थात्: -

"लघु खनिज खनन पट्टों के संबंध में सभी खनन पट्टा क्षेत्र और कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में <250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) "<150 हेक्टेयर" के प्रतीकों, अंकों और अक्षरों के स्थान पर "<500 हेक्टेयर" के प्रतीक, अंक और अक्षर रखे जाएंगे;

(ii) मद 1(ग) के सामने, -

(क) स्तंभ (3) में, -

(क) क्रम संख्या (i) में, "> 50 मेगावाट, प्रतीकों, अंकों और अक्षरों के स्थान पर "> 100 मेगावाट "प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) और उससे संबंधित प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, -

(क) क्रम संख्या (i) में, "<50 मेगावाट' प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट' प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) में, -

(I) "और <50,000 हेक्टेयर" शब्द, प्रतीक और अंक का लोप किया जाएगा;

(II) बिंदु (ग) में सारणी में, "से <50,000" शब्द, प्रतीक और अंक का लोप किया जाएगा; ।

(ग) स्तंभ (5) में, क्रम संख्या (ii) के पश्चात, निम्नलिखित क्रम संख्या अंत:स्थापित किया जाएगा, अर्थात् :-

"(iii) अंतर-राज्यीय मुद्दों से संबंधित सिंचाई परियोजनाओं का मूल्यांकन केंद्रीय स्तर पर श्रेणी में परिवर्तन के बिना किया जाएगा।";

(iii) मद 1(घ) के सामने,-

(क) स्तंभ (3) में, "> 50 मेगावाट" प्रतीकों, अंकों और अक्षरों के स्थान पर, "> 100 मेगावाट" प्रतीकों, अंकों और अक्षरों को रखा जाएगा;

(ख) स्तंभ (4) में, "<50 मेगावाट' प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(iv) मद 2(क) के सामने, -

(क) स्तंभ (3) में, ">1" प्रतीकों और अंक के स्थान पर, ">2.5 "प्रतीकों और अंक को रखा जाएगा;

(ख) स्तंभ (4) में, "<1" प्रतीकों और अंक के स्थान पर, "< 2.5" प्रतीक और अंक रखे जाएंगे;

(ग) स्तंभ (5) में,विद्यमान पैरा के पश्चात, निम्नलिखित पैरा अंत:स्थापित किया जाएगा, अर्थात्: -

"खनन पट्टा क्षेत्र के भीतर स्थित धुलाई मशीनों के साथ एकीकृत कोयला खनन परियोजनाओं को कोयला खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार केंद्रीय स्तर या राज्य स्तर पर, यथास्थिति, विचार किया जाना जारी रहेगा।";

(v) मद 2 (ख) के सामने, -

(क) स्तंभ (3) में,विद्यमान प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, "<0.5 मिलियन टीपीए का उत्पादन" प्रतीक, अंक, शब्द और अक्षर के स्थान पर, "सभी खनिज परिष्करण परियोजना, परिष्करण की प्रक्रिया पर ध्यान दिए बिना" शब्द रखे जाएंगे;

(ग) स्तंभ (5) में,विद्यमान पैरा के पश्चात, निम्नलिखित पैरा रखा जाएगा,

अर्थात्: -

"भीतर स्थित लाभकारी संयंत्रों के साथ एकीकृत खनन परियोजनाएं खनन पट्टा क्षेत्र पर केन्द्रीय स्तर पर विचार किया जाता रहेगा या यथास्थिति, राज्य स्तर, खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार।";

(vi) मद 7 (क) के सामने,-

(क) स्तंभ (3) में, "सभी परियोजनाओं" शब्दों के स्थान पर "सभी नई परियोजनाएं" शब्द रखे जाएंगे;

(ख) स्तंभ (4) में, निम्नलिखित अंत:स्थापित किया जाएगा, अर्थात्: -

"सभी विस्तार परियोजनाएं, जिनमें हवाई पट्टियां भी सम्मिलित हैं, जो वाणिज्यिक उपयोग के लिए हैं।"

[फा. सं. आईए 3-22/10/2022-आईए. III]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड III, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 1807(अ), तारीख 12 अप्रैल, 2022 द्वारा अंतिम संशोधन किया गया था ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th April, 2022

S.O. 1886(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the EIA Notification, 2006), vide number S.O.1533 (E), dated the 14th September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, the State Environment Impact Assessment Authorities (SEIAAs) have been constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for implementation of the EIA Notification, 2006 at State level for exercising delegated powers to consider and grant Environmental Clearance (EC) for all proposals under Category B;

And whereas, the SEIAAs have gained substantial experience over the past fifteen years in the EC appraisal process and the process at the State level has also been made completely online through the PARIVESH portal for efficient and transparent disposal of EC proposals;

And whereas, the Central Government deems it necessary to further decentralise the EC process for facilitating clearances at State level;

And whereas, as on date, category 'B' projects, relating to national defence and strategic importance with significant element of security involvement are also being appraised at the State level which, the Central Government deems it necessary to be appraised centrally taking into account national security concerns;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986),read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules, in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification,-

(1) in paragraph 4, for sub-paragraph (iii a), the following shall be substituted, namely:-

(iii a) Such Category 'B' projects, relating to the National defence or strategic or security importance or those as notified by the Central Government on account of exigencies such as pandemics, natural disasters or to promote environmentally friendly activities under National Programmes or Schemes or Missions or such projects which are inordinately delayed beyond the stipulated timeline as laid down in this notification and also meet the criteria as laid down in this regard from time to time, shall be considered at the Central level as Category 'B' projects;

(2) in the Schedule,–

(i) against item 1(a),–

(a) in column (3),–

(A) for ">100 ha. of mining lease area in respect of non-coal mining lease", the following shall be substituted, namely:–

">250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbol, figures and letters "> 150 ha", the symbol, figures and letters "> 500 ha" shall be substituted;

(b) in column (4),–

(A) for "≤ 100 ha of mining lease area in respect of non-coal mine lease", the following shall be substituted, namely:–

"All mining lease area in respect of minor mineral mining leases and ≤ 250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbols, figures and letters "≤ 150 ha", the symbols, figures and letters "≤ 500 ha" shall be substituted;

(ii) against item 1(c),–

(a) in column (3),–

(A) in serial number (i), for the symbols, figures and letters "≥ 50 MW", the symbols, figures and letters "≥100 MW" shall be substituted;

(B) serial number (ii) and the entries relating thereto shall be omitted;

(b) in column (4),–

(A) in serial number (i), for the symbol, figures and letters "< 50 MW", the symbol, figures and letters "< 100 MW" shall be substituted;

(B) in serial number (ii),–

(I) the word, symbol and figures "and < 50,000 ha." shall be omitted;

(II) in point (c) in the table, the word, symbol and figures "to < 50,000" shall be omitted;

(c) in column (5), after serial number (ii), the following serial number shall be inserted, namely:–

"(iii) Irrigation projects involving Inter-State issues shall be appraised at Central level without change in category.";

(iii) against item 1(d),–

(a) in column (3), for the symbols, figures and letters "≥ 50 MW", the symbols, figures and letters "≥100 MW" shall be substituted;

(b) in column (4), for the symbol, figures and letters "< 50 MW", the symbol, figures and letters "< 100 MW" shall be substituted;

(iv) against item 2(a),–

(a) in column (3), for the symbols and figure "≥1", the symbols and figures "≥ 2.5" shall be substituted;

(b) in column (4), for the symbols and figure "<1", the symbols and figures "< 2.5" shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:–

"Integrated coal mining projects with washeries located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for coal mining projects.";

(v) against item 2 (b),–

(a) in column (3), the existing entries shall be omitted;

(b) in column (4), for the symbol, figures, words and letters "< 0.5 million TPA throughput", the words "All mineral beneficiation projects irrespective of the procedure for beneficiation" shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:–

"Integrated mining projects with beneficiation plants located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for mining projects.";

(vi) against item 7 (a),–

(a) in column (3), for the words "All projects", the words "All new projects" shall be substituted;

(b) in column (4), the following shall be inserted, namely:–

"All expansions projects, including airstrips, which are for commercial use.".

[F. No. IA3-22/10/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section III, sub-section (ii), vide, number S.O. 1533(E), dated the 14th September, 2006 and was last amended, vide, the notification number S.O. 1807(E), dated the 12th April, 2022.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. MANOJ KUMAR VERMA